

of five years or till the patent is granted or rejected, whichever is shorter.

(c) A representation has been received from People's Commission on Intellectual Property Rights in this regard.

(d) In the Patents (Amendment) Ordinance, 1999 as well as in the Patents (Amendment) Bill, 1998, it has inter-alia been provided that the Government may, in the public interest, and for reasons to be stated in writing, direct any substance which is the subject of an exclusive marketing right to be sold at a price, to be determined by an appropriate authority designated by it.

Recommendations of G-8 Countries

2536 SHRI TARIQ ANWAR :
DR T SUBBARAMI REDDY :
SHRI RAMKRISHNA BABA PATIL :

Will the Minister of FINANCE be pleased to state :

(a) whether G-8 countries have agreed on the need to restore multilateral aid to India;

(b) if so, whether some member countries of the G-8 nations have agreed that the sanctions imposed on India after the Pokharan nuclear tests should be lifted;

(c) if so, whether G-8 countries are divided over the issue of world bank aid to India;

(d) if so, the reasons therefor;

(e) the steps proposed to be taken by the Government in this regard;

(f) the extent to which the decision of G-8 nations likely to help India in meeting the financial crisis; and

(g) the steps Government propose to take in this regard?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (g) In June 1998, the G-8 countries resolved to support projects addressing basic human needs in multilateral institutions. Loans aggregating \$ 1.245 billion to support 7 such projects have been since approved by the World Bank and Asian Development Bank. Recently, two projects not classified as basic human needs have been approved by the World Bank Group. Some of the G-8 countries voted for the proposal while others abstained or opposed. Their different approaches are a reflection of their different perceptions and interests. Government of India is not in any financial crisis. However, Government of India is taking all possible steps to obtain funding support for projects posed by us to different institutions.

Export of Sugar

2537. SHRI RAMDAS ATHAWALE :
SHRI JANG BAHADUR SINGH PATEL :

Will the Minister of COMMERCE be pleased to state :

(a) the quantity and value of sugar exported during each of the last three years, till date, country-wise;

(b) the quantity of sugar proposed to be exported during 1999-2000; and

(c) the steps taken by the Government to maintain the good quality of Indian sugar in the International market?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) The total quantity and value of sugar exported during the last three years is as under :

Year	Exports	
	Quantity (in tonnes)	Value (Rupees in lakhs)
1995-96	434320	59734
1996-97	667274	86080.03
1997-98	175081	24060.24
1998-99 (April-Nov.)	4744	649.86

(Source : DGCI&S, Calcutta)

Country-wise details of exports are available in monthly/annual number of foreign trade statistics of India Published by Directorate General of Commercial Intelligence and Statistics (DGCI&S), Calcutta, copies of which are placed in the Parliament Library.

(b) and (c) As per the current Export-Import Policy, export of sugar is restricted except under preferential quotas to EEC and USA and to Nepal under Indo-Nepal Treaty of Bilateral Trade. The sugar exported meets the quality requirements of the international market.

[Translation]

Target for PMRY

2538. SHRI RAMANAND SINGH :
SHRI SATYAPAL JAIN :

Will the Minister of INDUSTRY be pleased to state :

(a) the number of unemployed educated persons targeted for self employment during each of the last three years under Prime Minister Rojgar Yojana in the country particularly in the state of Madhya Pradesh and Union Territory of Chandigarh;